

(2024) 06 RAJ CK 0017

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 7059 Of 2024

Sabir Hussain @ Mangtudeen Nirban

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 06-06-2024

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 120B, 406, 420

Citation : (2024) 06 RAJ CK 0017

Hon'ble Judges : Yogendra Kumar Purohit, J

Bench : Single Bench

Advocate : Devilal R. Vyas, S.S. Rajpurohit

Final Decision : Allowed

Judgement

Yogendra Kumar Purohit, J

1. The instant bail application has been filed by the applicant under Section 439 Cr.P.C. The applicant has been arrested in connection with FIR No. 96/2024 registered at Police Station Kotwali Pali, District Pali for the offence(s) under Sections 420, 406 & 120-B of IPC.

2. Learned counsel for the accused-applicant submits that the applicant has been falsely implicated in the case. The applicant is behind the bars. The trial may take long time to conclude. Thus, learned counsel submitted that the applicant may be enlarged on bail.

3. Per contra, learned Public Prosecutor vehemently opposed the bail application.

4. Considering the arguments advanced by the counsel for the parties and looking to the overall facts and circumstances of the case, without commenting on the merits and demerits of the case, this court deems it just and proper to enlarge the accused-applicant on bail.

5. Accordingly, the bail application under Section 439 Cr.P.C. is allowed and it is

ordered that the accused-applicant Sabir Hussain @ Mangtudeen Nirban S/o Sh Mangtudeen Nirban arrested in connection with aforesaid FIR shall be enlarged on bail provided he furnishes a personal bond in the sum of Rs.1,00,000/-with two sureties of Rs.50,000/- each to the satisfaction of the learned lower court for his appearance before the court concerned on all the dates of hearing as and when called upon to do so.